को मंजूरी दिए जाने संबंधी मामले को लम्बित कर दिया है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या राजधानी में फ्लाई ओवरों के निर्माण हेतु मंजूरी दिए जाने में किए गए विलम्ब के कारण राजधानी में यातायात व्यवस्था पर प्रतिकूल प्रभाव पड़ा है; और

(घ) यदि हां, तो सरकार राजधानी में फ्लाई ओवरों के निर्माण की मंजूरी देने के लिए और क्या कदम उठाने का विचार रखती है ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री एस० अरुणाचलम) : (क) से (घ) यह कहना सही नहीं है कि दिल्ली नगर कला आयोग ने राजधानी में फ्लाई ओवरों के निर्माण की मंजूरी देने को लम्बित रखा है। दिल्ली प्रशासन द्वारा प्रस्तुत किये गये 9 प्रस्तावों में से आयोग द्वारा 6 प्रस्तावों को मंजूरी दे दी गई है। शेष 3 प्रस्तावों पर आयोग द्वारा फ्लाई ओवरों के निर्माण से सम्बन्धित विभिन्न पहलुओं को ध्यान में रखते हुये दिल्ली प्रशासन तथा अन्य सम्बन्धित अभिकरणों के साथ विचार-विमर्श किया जा रहा है। यह आशा है कि आयोग द्वारा इन प्रस्तावों पर यथा-समय निर्णय लिया जायेगा। यह कहना सही नहीं है कि दिल्ली नगर कला आयोग द्वारा मंजूरी देने में विलम्ब के कारण यातायात व्यवस्था पर प्रभाव पड़ा है क्योंकि दिल्ली में यातायात व्यवस्था को प्रभावित करने वाले बहुत से अन्य कारण हैं।

Implementation of Bhachawat Wage Board recommendations

929. SHRI KAPIL VERMA;

SHRIMATI VEENA VERMA;

CHOWDHRY HARI SINGH;

Will the Minister of LABOUR be pleased to state:

(a) whether Government have any information about the number of newspapers establishment in the country who have implemented or not implemented or only partially implemented the Bhachawat **Wage** Board recommendations;

(b) what action has been taken against the defaulting newspaper establishments who have not fully implemented so **far** these recommendations;

(c) whether any State Government's have sent their reports in this connection and if so, what action have they taken against the defaulters; and

fd) whether any guidelines, if any, have been issued by the Centre to the State Governments in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (INDEPENDENT CHARGE} (SHRI K. RAMAMURTHY); (a) to (d) According to information supplied by the State Governments/Union Territory Administrations, j out of 1662 newspaper establishments. **542** have fully implemented, 49 have partially implemented and 1071 have not implemented the recommendations of Bhachawat Wage Boards.

As the onus for implementation of provisions of Working Journalists and non-journalist Newspaper Employees (Condition of Service and Miscellaneous Provisions) Act, 1955 lies on the State Governments, the Central Government has been impressing upon the State Governments/ Union Territory Administrations for effective implementation of Bhachawat Wage Boards' recommendations. While the State Governments have not indicated major cases of complaints filed by the newspaper employees for non-compliance with the provisions of the Act, 23 writ petitions against the Bhachawat Wage Boards Award and the notifications issued by the Central Government thereon, are pending in the Supreme Court. The Supreme Court, in its interim order dated 30.1.90, have *inter-alia* observed that no prosecution shall be launched until these cases are disposed of. The Central Government have advised the State Governments/ Union Territory Administrations to set up Tripartite Committees/Special Cells to monitor the progress towards implementation of Bhachawat Wage Boards recommendations.